- (b) whether the advocate through whom he was about surrender, is presently working at a very imporant post in Government of India;
- (c) if so, the name of the advocate, the Government official as well as his post; and
- (d) whether Government would ensure action after investigating about the relationship of the said official with Pawood, his interest to preventing Da wood from surrendering himself and all other aspects in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGR RAO): (a) to (d) As per available information this particular underworld Don had conveyed to Govt, his willingness to surrender if Govt, accepted certain conditions of his Govt, rejected this proposal of conditional surrender.

## Security of Giri Child among Tribals

858. SHRIMATI VEENA VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the news-item apprearing in the Indian Express of April 10, 1999, captioned, 'Here they kill or sell .their Girls': and
- (b) if so, whether Government have caused any probe into the practice of killing or selling of girls and the security of the girl-child among the tribals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) Yes, Sir.

(b) Facts are being ascertained from the State Government.

## Charge-sheets filed against 1984 Riot Offenders

- 859. SHRI KULDIP NAYYAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) in how many cases charge-sheets were filed against the persons accused of various offences committed during the 1984 riots; and
  - (b) how many of these cases are still pending in courts?